

NATIONAL COMPANY LAW APPELLATE TRIBUNAL

NEW DELHI

COMPANY APPEAL (AT) NO.324 OF 2019

In the matter of:

Synthite Industries Pvt Ltd

Appellant

Vs

3A Capital Services Ltd & Ors

Respondent

Mr. Goutham Shrivastava, Advocate for Appellant.

Mrs Komal Mundhra, Advocate for R2,3,4,6 and 7.

ORDER

03.02.2020- None for Respondent No.1 and 8.

2. Heard learned counsel for the appellant on IA No.37/2020 for substitution of legal heirs of deceased Respondent No.5. After due consideration the application is allowed. Appellant counsel is directed to substitute the names of legal representatives in Memo of Appeal during the course of the day. Let notice be issued to legal representatives of deceased Respondent No.5 through speed post. Requisites alongwith process fee, if not filed, be filed by 5.2.2020. If the appellant provides the email ID of legal representatives of deceased Respondent No.5, let notice be also issued through email.

3. Learned counsel for the appellant submits that their conversion petition has been allowed. However, the petition has been challenged by some of the shareholders by filing Company Appeal (AT) No.326/2018. Appellant submits that both the appeals may be heard together. Prayer allowed. Office is directed to list both the appeals together.

4. Let the appeal be listed on **26.02.2020**.

(Justice Jarat Kumar Jain)
Member (Judicial)

(Mr. Balvinder Singh)
Member (Technical)

(Dr. Ashok Kumar Mishra)
Member(Technical)

Bm/kam